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ITEM NO.12

COURT NO.5

SECTION XI

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 2207/2011
(Arising out of impugned final judgment and order dated 24/09/2010
in CR No. 213/2010 passed by the High Court Of Judicature at
Allahabad)

M/S LARSEN & TOUBRO LTD.

Petitioner(s)

VERSUS

M/S MAHARAJI EDUCATIONAL TRUST

Respondent(s)

(with appln. (s) for exemption from filing O.T. and may refer to
remarks and permission to file rejoinder affidavit and office
report)

Date : 08/11/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR

HON'BLE MR. JUSTICE PRAFULLA C. PANT

For Petitioner(s) Mr. Ashok Desai, Sr. Adv.

Ms. Rukhmini Bobde, Adv.

Ms. Nandita Bajpai, Adv.

M/s. Parekh & Co.,Adv.

For Respondent(s) Mr. Amit Anand Tiwari,Adv.

Mr. Vinayak Gupta, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Leave granted.

List the appeal in the first week of February, 2017.

(DEEPAK MANSUKHANI)

(RAJINDER KAUR)

AR-CUM-PS

COURT MASTER